

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 68/MP/2020**

Subject : Petition under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulations 6 and 29 of Central Electricity Regulatory Commission (Fees and charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NLDC for the financial year 2018-19 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : National Load Despatch Centre (NLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and Ors.

**Petition No. 159/MP/2020**

Subject : Petition under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulations 6 and 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for ERLDC for the financial year 2018-19 with reference to ERLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : Eastern Regional Load Despatch Centre (ERLDC)

Respondent : Bihar State Power Holding Company Limited (BSPHCL) & Ors

**Petition No. 160/MP/2020**

Subject : Petition under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulations 6 and 29 of Central Electricity Regulatory Commission (Fees and charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for WRLDC for the financial year 2018-19 with reference to WRLDC Charges for the control period 1.4.2014 to 31.3.2019

Petitioner : Western Regional Load Despatch Centre (WRLDC)

Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) & Ors.

**Petition No. 184/MP/2020**

Subject : Petition under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central



Electricity Regulatory Commission (Fees and charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for SRLDC for the financial year 20 18-19 with reference to SRLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : Southern Regional Load Despatch Centre (SRLDC)

Respondents : Transmission Corporation of Andhra Pradesh Limited (APTRANSCO) and Ors

### **Petition No. 185/MP/2020**

Subject : Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 and Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NRLDC for the financial year 2018-19 with reference to NRLDC Charges for the control period 1.4.2014 to 31.3.2019

Petitioner : Northern Regional Load Despatch Centre (NRLDC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) & Ors.

### **Petition No. 186/MP/2020**

Subject : Petition under sub-section (4) of Section 28 of Electricity Act 2003 read with Regulations 6 and 29 of Central Electricity Regulatory Commission (Fees and charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NERLDC for the financial year 2018-19 with reference to NERLDC Charges for the control period 1.4.2014 to 31.3.2019.

Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)

Respondents : Assam Power Distribution Company Limited (APDCL) & Ors.

Date of Hearing : 25.2.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member

Parties Present : Shri N. R. Gupta, NLDC  
Shri Gajendra Yasaua, NLDC  
Shri Alok Kumar, NLDC  
Shri Manas Das, ERLDC  
Ms. S. Usha, WRLDC  
Shri Ventakeshan, SRLDC  
Shri M.K Agarwal, NRLDC



Ms. Himani Dutta, NERLDC  
Shri Ankit Jain, NERLDC

### **Record of Proceedings**

The Representatives of the Petitioners submitted the present Petitions have been filed for approval of Performance Linked Incentive based on the Key Performance Indicators as computed by the Petitioners for the financial year 2018-19 and recovery of the same from Users. The Representatives of the Petitioners requested to admit these Petitions.

2. The representative of NERLDC sought permission to implead Punjab State Power Corporation Ltd. (PSPCL) as party to the Petition No. 185/MP/2020.

3. After hearing the Representatives of the Petitioners, the Commission admitted the Petitions and directed to issue notice to the Respondents.

4. The Commission directed NERLDC to implead PSPCL as party to the Petition No. 185/MP/2020 and to file revised memo of parties by 9.3.2020.

5. The Commission directed the Petitioners to serve copy of the Petitions on the Respondents including PSPCL immediately, if not already served. The Respondents were directed to file their replies by 16.3.2020 with an advance copy to the Petitioners who may file their rejoinder, if any, by 31.3.2020.

6. The Commission further directed the Petitioners to submit the following information, on affidavit, by 16.3.2020:

(a) Detailed note on methodology followed by POSOCO as per DPE OM dated 3.8.2017, for yearly Performance Linked Incentive claimed/recovered from Users;

(b) As per above methodology, detailed calculations showing limiting amount as per DPE OM and its annexures, with Audited Actual data for 2014-18 period for Performance Linked Incentive; and

(c) Annual Reports/Financial Statements for the year 2018-19.

7. The Commission directed that due date of filing the reply, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

8. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

